

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/MP/2026

Subject : Petition Under Section 17(1) And 17(3) Of Electricity Act, 2003 For Amalgamation/Merger of POWERGRID Kudankulam Transmission Limited, POWERGRID Barmer I Transmission Limited, POWERGRID Bikaner IV Transmission Limited, POWERGRID Siwani Transmission Limited, POWERGRID Fatehgarh Barmer Augmentation Transmission Limited, POWERGRID Ramgarh Transmission Limited, POWERGRID Bhadla Transmission Limited, POWERGRID Fatehgarh Transmission Limited, POWERGRID Bikaner Transmission System Limited, POWERGRID Narela Transmission Limited, POWERGRID Khetri Transmission System Limited, POWERGRID Ajmer Phagi Transmission Limited, POWERGRID Varanasi Transmission System Limited, POWERGRID Neemuch Transmission System Limited, POWERGRID Mithilanchal Transmission Limited, POWERGRID Medinipur Jeerat Transmission Limited, POWERGRID Mahan Rewa Transmission Limited with POWERGRID Ghiror Transmission Limited And Assignment/ Transfer of Transmission Licences pursuant To Amalgamation/Merger.

Petitioner : POWERGRID Kudankulam Transmission Limited & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 308/MP/2026

Subject : Petition Under Section 17 (1) And 17(3) Of Electricity Act, 2003 For Amalgamation/Merger of POWERGRID Sirohi Transmission Limited, POWERGRID Mandsaur Transmission Limited, POWERGRID Mewar Transmission Limited, POWERGRID Beawar- Mandsaur Transmission Limited, POWERGRID Kurawar Transmission Limited, POWERGRID ErNer Transmission Limited, POWERGRID Chitradurga Bellary Transmission Limited, POWERGRID Kurnool-III Cpeta Transmission Limited, POWERGRID Jam Khambhaliya Transmission Limited, POWERGRID Banaskantha Augmentation Transmission Limited, and POWERGRID Sirohi Khandwa Transmission Limited Are Proposed to be merged with another wholly owned subsidiary of PGCIL Namely, POWERGRID South OLPAD Transmission Limited and Assignment/ Transfer Of Transmission Licences pursuant to Amalgamation/Merger.

Petitioner : POWERGRID Sirohi Transmission Limited & Ors.

Respondent : Central Transmission Utility of India Limited and Ors.



Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Savar Mahajan, Advocate, POWERGRID
Ms. Pooja Mahajan, Advocate, POWERGRID
Shri Srivastav Reddy, Advocate, POWERGRID
Shri A Jagannath Rao, POWERGRID
Shri Prashant Kumar, POWERGRID
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking appropriate directions with respect to the amalgamation/ merger of the companies of Petitioner No. 1 to Petitioner No. 17 ("Transferor Companies") with Petitioner No. 18 ("Transferee Company") in Petition No. 307/MP/2026 and, in Petition No. 308/MP/2026, with respect to the amalgamation/ merger of the companies of Petitioner No. 1 to Petitioner No. 11 ("Transferor Companies") with Petitioner No. 12 ("Transferee Company"). He further submitted that the Petitioners have served a notice dated 21.5.2026, under Section 17(2) of the Act, upon every other licensees who transmit or distribute in the relevant areas and that the NOC received from CTUIL on 26.5.2026 in respect of the proposed merger has also been placed on record in both the Petitions.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents, to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

3. The Petitions will be listed for hearing on **10.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)